

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

Division Bench – Court No. – I

Service Tax Appeal No. 25669 of 2013

(Arising out of Order-in-Appeal No.30/2012 (V-I) ST dt.20.11.2012 passed by
Commissioner of Customs, Central Excise & Service Tax (Appeals), Visakhapatnam)

**Commissioner of Central Excise &
Service Tax, Visakhapatnam - II**

Port Area, Visakhapatnam,
Andhra Pradesh – 530 035

.....Appellant

VERSUS

Concast Ferro Inc.

Near Dusi Railway Station, Dusi PO,
Amadalavalasa, Srikakulam, AP – 532 484

.....Respondent

Appearance

Shri V. Srikanth Rao, AR for the Appellant.

None for the Respondent.

Coram:

HON'BLE MR. A.K. JYOTISHI, MEMBER (TECHNICAL)

HON'BLE MR. ANGAD PRASAD, MEMBER (JUDICIAL)

FINAL ORDER No. A/30532/2025

Date of Hearing: 03.12.2025

Date of Decision: 03.12.2025

[Order per: ANGAD PRASAD]

Nobody appeared on behalf of the respondent nor has any adjournment request been received. Learned AR has moved an application for withdrawing the appeal on monetary grounds and submits that the Cross Objections filed by the appellant would become infructuous.

2. Since the department is withdrawing the appeal on monetary grounds, therefore, the application is allowed and accordingly, the department is permitted to withdraw the appeal. Accordingly, the cross objections filed by the appellant is disposed of as infructuous.

3. Accordingly, the appeal is disposed of as withdrawn.

(Dictated and pronounced in the Open Court)

**(A.K. JYOTISHI)
MEMBER (TECHNICAL)**

**(ANGAD PRASAD)
MEMBER (JUDICIAL)**